

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00327/2020

DATED THIS THE 2nd DAY OF MARCH 2021

**CORAM:**

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA MEMBER (A)

H.R.Nagesh,  
S/o Late H.B.Ranganatha,  
Aged 55 years,  
Working as Income Tax Officer,  
(now under suspension)  
Residing at Flat.No.C-103,  
Adarsha Palace Apartments,  
47<sup>th</sup> Cross, 5<sup>th</sup> Block,  
Jayanagar, Bangalore – 560 041. ....Applicant

(By Advocate Shri L.Mahesh for M/s Paanchajanya & Associates)  
Vs.

1.Union of India,  
Represented by its Revenue Secretary.  
Ministry of Finance,  
Department of Revenue  
Central Board of Direct Taxes,  
North Block, New Delhi. 110 001.

2.The Principal Commissioner of  
Income Tax,  
BMTC Building,  
80 Feet Road, Koramangala,  
Bengaluru 560095. ..Respondents

(By Shri Vishnu Bhat, Senior Panel Counsel)

ORDER (ORAL)

Per: SURESH KUMAR MONGA, MEMBER (J):

Shri P.Sreedhara appearing as proxy for Shri Vishnu Bhat, learned Counsel for the respondents, at the very out set, while producing a copy of order dated 22.12.2020 issued by the respondents, has stated that since the applicant's suspension order has been withdrawn by the respondents, therefore, nothing survives in the present Original Application.

2. Shri L.Mahesh, learned Counsel for the applicant has not disputed the fact with regard to issuance of order dated 22.12.2020. However, he states that the original application may be disposed of with liberty to the applicant to claim the remaining reliefs by way of filing a fresh Original Application.

3. In view of the above, the original application is disposed of with liberty as aforesaid.

4. There shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)  
MEMBER (A)

bk

(SURESH KUMAR MONGA)  
MEMBER (J)